

(3) (i) Review by the Government on the working of the Uranium Corporation of India Limited, Jaduguda, for the year 1970-71.

(ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1995/72.]

**ANNUAL REPORT ON WORKING OF INDUSTRIAL AND COMMERCIAL UNDERTAKINGS OF CENTRAL GOVERNMENT**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government for the year 1970-71. [Placed in Library. See No. LT-1996/72].

**NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA):

I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (1) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1972, published in Notification No. G.S.R. 266 (E) in Gazette of India dated the 29th April, 1972.
- (2) The Fifth Amendment of 1972 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 267 (E) in Gazette of India dated the 29th April, 1972.
- (3) The Indian Forest Service (Pay) Second Amendment Rules, 1972, published in Notification No. G.S.R. 493 in Gazette of India dated the 29th April 1972.

[Placed in Library. See No. LT-1997/72.]

12.20 hrs.

**TAXATION LAWS (AMENDMENT) BILL**

(i) REPORT OF SELECT COMMITTEE

SHRI BHAGWAT JHA AZAD (Bhagalpur) I beg to present the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957 and the Gift-tax Act, 1958.

(ii) EVIDENCE

SHRI BHAGWAT JHA AZAD : I beg to lay on the Table a copy of the evidence given before the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957 and the Gift-tax Act, 1958.

12.21 hrs.

**STATEMENT RE. RECENT DEVELOPMENTS IN VIETNAM**

MR. SPEAKER: Sardar Swaran Singh to make a statement.

SHRI ATAL BIHARI VAJPAYEE (Gwalior): Will you allow questions or clarifications on this?

SHRI S. M. BANERJEE (Kanpur): We had given notices of adjournment motion and calling-attention, both, on the Vietnam situation.

MR. SPEAKER : You had asked me specially to convey it to them to come out with a statement.

SHRI S. M. BANERJEE : Now that the Minister is making a statement, we feel that we should have a discussion on this. We want to adopt a resolution in the House condemning this attitude of the US Government.

SHRI A. K. GOPALAN (Palghat) : We want some discussion on this.

**SHRI S. M. BANERJEE** : I think, you should allow a discussion on it today because this is one of the most important matters.

**THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH)** : As the House is aware, President Nixon declared on May 8 that he had ordered the following measures which were already being implemented :

- “(i) All entrances to North Vietnamese ports will be mined to prevent access to these ports and North Vietnamese naval operations from these ports.
- (ii) US forces have been directed to take appropriate measures within the internal and claimed territorial waters of North Vietnam to interdict the delivery of any supplies.
- (iii) Rail and all other communications will be cut off to the maximum extent possible.
- (iv) Air and naval strikes against military targets in North Vietnam will continue.”

At the same time, aerial and naval action on a large scale both in North Vietnam and in those areas in South Vietnam which are under the control of the PRG is being taken. Heavy bombardment of Hanoi, Haiphong and a number of other inhabited localities both in North and South Vietnam has been going on for the last several weeks. Hundreds of thousands of human lives are being lost and more are being rendered homeless and destitute. No one sensitive to human suffering can be indifferent to this situation. There can be no justification for this escalation. It will serve neither the cause of peace nor achieve the objectives President Nixon has set out in his statement while ordering the latest military action.

It is a matter of deep regret that the US Government should have unilaterally broken off the peace talks in Paris which had been resumed only recently. What is even more grave is the growing danger of an escalation

of the Vietnam war into a bigger and wider conflict.

I am sure this House will join the Government in condemning this latest escalation.

**SHRI INDRAJIT GUPTA (Alipore)** : We should be permitted at some appropriate time to have a discussion on this because it is not only a question of our expressing regret but we, as Chairman of the International Control Commission, have a special responsibility and many new implications arise out of it.

**MR. SPEAKER** : I have no objection.

**SHRI A. K. GOPALAN** : We have special responsibility in the matter. The situation is also serious. Therefore, if there is no discussion and just a statement,

**MR. SPEAKER** : You can have a discussion any time.

**SHRI SHYAMNANDAN MISHRA (Bogusarai)** : Sometimes a discussion becomes a substitute for action on the part of Government. What we want is positive action or initiative on the part of Government in this matter; otherwise, what happens is that we just satisfy ourselves with a discussion in this House.

**MR. SPEAKER** : The last sentence of the Minister's statement condemns it.

**SHRI S. M. BANERJEE** : We want to discuss it. The entire House wants to pass a resolution condemning American imperialism. Even the attack by Pakistan is a part of the entire game. We are constrained to conclude that their attack is a part of the game.

**SHRI DINEN BHATTACHARYYA (Serampore)** : The Minister has come forward with a statement and some opportunity should be given to Members to express their concern over it and press for some action also. So, some time should be allotted for it.

**SHRI SWARAN SINGH** : I have said that the whole House would join the Government in condemning the latest escalation.

**SHRI S. M. BENERJEE:** Let us pass a resolution.

**SHRI A. K. GOPALAN:** Is only condemnation enough? Is the Government going to do something?

**SHRI SHYAMNANDAN MISHRA:** The House is interested in knowing whether anything is being done by the Government for the relaxation of tension in that area and whether Government is taking any initiative in the matter.

**SHRI S. M. BANERJEE:** Yesterday we were told that the Minister would be making a statement. We have given notice of a motion that the Minister's statement should be taken into consideration or that the House should take note of the statement on Vietnam. I would request through you the Minister for Parliamentary Affairs to accept this and give this House an opportunity to condemn the most inhuman and brutal action of American imperialism.

12.25 hrs.

#### BUSINESS ADVISORY COMMITTEE

##### ELEVENTH REPORT

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR):** I beg to move:

"That this House do agree with the Eleventh Report of the Business Advisory Committee presented to the House on the 9th May, 1972."

**MR. SPEAKER:** The question is:

"That this House do agree with the Eleventh Report of the Business Advisory Committee presented to the House on the 9th May, 1972."

*The motion was adopted.*

12.26 hrs.

#### DEMAND\* FOR GRANTS 1972-73—

*Contd.*

#### MINISTRY OF SHIPPING AND TRANSPORT—

*Contd.*

**MR. SPEAKER:** The next item is discussion on the Demands for Grants under

the control of the Ministry of Shipping and Transport. Four hours were allotted to it. One hour and 25 minutes have already been taken. The balance left is 2 hours and 35 minutes. We have about 35 minutes till lunch time. But we are not having 'lunch' today. So, we hope to finish it by half past two or by 3 p.m. at the most.

Shri S. L. Peje was on his legs yesterday.

**SHRI S.L. Peje (Ratnagiri):** Yesterday I was referring to the coastal passenger service catered by M/s. Chougule Steam Co. When there was a demand from M/s. Chougule Steam Co. to increase the fare, the Government of Maharashtra appointed a committee under the chairmanship of Shri R.L. Rao. This Committee recommended a 15% increase in the then existing fare. But the Government allowed a 7% increase in the fare to M/s. Chougule Steam Co. In spite of this increase in the fares, the Company failed to maintain their regular schedule of timing on the coast. Later on they discontinued their service to many ports, causing serious inconvenience to the travelling public. For the information of this House I may state here that one-fifth of the total population of the Bombay city comes from the two districts, Ratnagiri and Kolaba, and they are forced to earn their livelihood in the city of Bombay. Coastal passenger traffic is sufficient for a coastal service. As M/s. Chougule Steam Co. is not in position to cater to the needs of the travelling public, Government should seriously consider taking over these coastal operations for the larger good of the community residing in this region. Government have nationalised almost all the means of transport; not only that, but Government is also bearing loss to the tune of 80 per cent of the total loss incurred in running services between the mainland and the islands such as Andaman, Nicobar, etc. Under these circumstances, Government should not hesitate to take over these coastal services. This should be done from the next season, i.e. in the coming September-October season. In the absence of railway communications in Ratnagiri and most of the part of Kolaba district, the travelling public has to depend

\*Moved with the recommendation of the President.